

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 17  
TP (Co. Act.)- 24(PB)/2023  
Old CP No. 912/2015

**IN THE MATTER OF:**

Prince IT Solutions Private Limited	.... Petitioner
Vs	
FMIT Systems Private Limited	.... Respondent

**Order under Section 433(e)/433(f) of CA 1956**

**Order delivered on 10.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HEARING THROUGH HYBRID MODE (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner	:	Adv. Amitabh Neehar, Adv. Shweta
For the Respondent	:	

**ORDER**

Ld. Counsel appearing for the Petitioner states that in compliance of our earlier order he has filed the requisite form as per IB (Application to Adjudicating Authority) Rules, 2016. However, the same is pending under scrutiny with the Registry. He undertakes to get in touch with the Registry and clear the defects, if any. At request, list the matter on **13.08.2024**.

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

10.07.2024  
Lalit